## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

	APPLICATION NO.:	
Applicant(s)	Respondent (s)	
Advocate for Applicant (s)	Advocate for Respondent (s)	
OTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL	
	<u>31.07.2008.</u>	
	<u>CP 42/2008 (OA No. 201/2008)</u>	
·	Mr. P.N. Jatti, Counsel for petitioner.	
	Heard learned counsel for the petitioner.	
	After hearing learned counsel for the petitioner for considerable time, learned counsel for the applicant prays for withdrawal of Contempt Petition and submits that he will file fresh representation to the authorities for implementing the judgement rendered by this Tribunal in as much as the issue involved in this case is squarely covered by the judgement rendered by the Jodhpur Bench of the Tribunal in OA No. 97/2004 (Dharmendra Kumar Sharma vs. Union of India & Others) and the said decision has also been affirmed by the Rajasthan High Court, Jodhpur Bench.	t' : :
	In view of what has been stated above, the petitioner is permitted to withdraw this Contempt Petition.	l,
	The Contempt Petition is disposed of as having been withdrawn.	/
	(B.L. KHATRI) (M.L. CHAUHAN) MEMBER (A) MEMBER (J)	
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